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BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

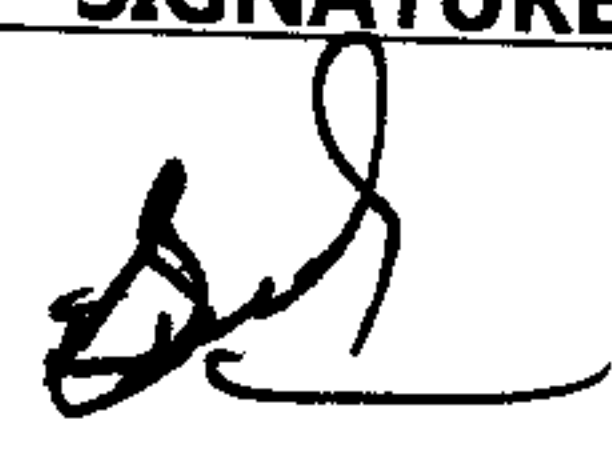
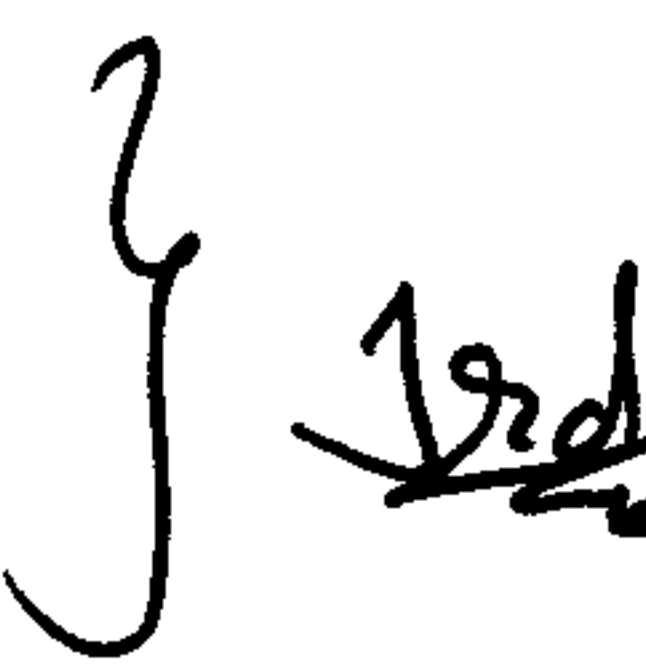
C.P. (I.B) No. 169/7/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2019

Name of the Company: Canara Bank  
V/s.  
Nakoda Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SIDDHARTH SAMAL	Advocate	Petitioner	
2.	JAIMIN R. DAVE	ADVOCATE	RESPONDENT	} 
	HIRVA R. DAVE	"	"	
	PRIYANK S. DAVE	"	"	


ORDER


The Parties are represented through their respective Learned Counsel(s).

Learned Counsel of the Corporate Debtor/Respondent requested further time to file affirmed original copy of reply, in view of this, the Corporate Debtor/Respondent is granted one-week further time to file reply with an advance & legible copy to the Petitioner.

Meanwhile, the Petitioner is at liberty to deal with the same.

List the matter on 25.09.2019.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 28th day of August, 2019.